

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 15035/2020

(Arising out of impugned final judgment and order dated 19-06-2020 in CRMA No. 20739/2019 19-06-2020 in CRMA No. 20740/2019 19-06-2020 in CRMA No. 20741/2019 19-06-2020 in CRMA No. 20742/2019 passed by the High Court Of Gujarat At Ahmedabad)

ASHOKBHAI HARISHANKAR JOSHI

Petitioner(s)

VERSUS

THE STATE OF GUJARAT & ANR. ETC.

Respondent(s)

(IA No.66045/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.66044/2020-EXEMPTION FROM FILING O.T. and IA No.66043/2020-PERMISSION TO FILE PETITION (SLP/TP/WP/..))

Date : 31-07-2020 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE R. SUBHASH REDDY
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s)

Mr. Purvish Jitendra Malkan, AOR
Ms. Dharita P. Malkan (Advocate)
Ms. Deepa Gorasia (Advocate)
Mr. Jitendra M. Malkan (Advocate)
Mr. Premal Rachh (Advocate)
Mr. Nandish Thacker (Advocate)

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Exemption from filing O.T. and c/c of the impugned order are granted.

Permission to file special leave petition is granted.

Issue notice returnable within four weeks.

(MEENAKSHI KOHLI)
AR-CUM-PS

(RENU KAPOOR)
COURT MASTER